AARTI PHARMALABS

Aarti Pharmalabs Limited

CIN: L24100GJ2019PLC110964

Regd. Off.: Plot No. 22/C/1 & 22/C/2, 1st Phase, G.I.D.C. Vapi- 396195, Dist. Valsad, Gujarat
Website: www.aartipharmalabs.com **Email:** investorrelations@aartipharmalabs.com
Telephone: +91 260 2400467, +91 99099 94655

NOTICE OF 6th ANNUAL GENERAL MEETING

NOTICE IS HEREBY GIVEN THAT the **6th Annual General Meeting** ("AGM") of the Members of **Aarti Pharmalabs Limited** ("the Company") will be held on **Monday, September 22, 2025 at 11:00 a.m.** (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice convening AGM.

The Ministry of Corporate Affairs vide its Circular dated April 8, 2020 and subsequent circulars issued in this regard, the latest being 09/2023 dated September 25, 2023 and subsequent circulars issued in this regard, the latest being General Circular No. 9/2024 dated September 19, 2024 (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India vide its circular dated October 07, 2023, January 05, 2023, May 13, 2022 read with January 15, 2021and May 12, 2020 and subsequent circulars issued in this regard, the latest being October 3, 2024 (collectively referred as "Circulars") (collectively referred to as "SEBI Circulars") has permitted the holding of the Annual General Meeting (AGM) through VC / OAVM, without the physical presence of the members at a common venue till 30th September 2025.The AGM of the Company is being held through VC / OAVM facility as per the instructions mentioned in the Notice of AGM.

1) **Dispatch of Notice of AGM and Annual Report:** In line with the aforesaid MCA Circulars and SEBI Circulars, Notice calling the AGM along with the Annual Report for FY 2024-25, inter-alia, including e-voting details, will be sent only by electronic mode to those Members whose e-mail address are registered with the Company or the Depository Participant(s). Members may note that the Notice of the AGM along with Annual Report will be uploaded on the website of the Company at www.aartipharmalabs.com. The Notice can also be accessed from the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and on the website of NSDL (agency for providing the Remote e-Voting facility) at www.evoting.nsdl.com.
2) **Manner of registering / updating email address:** Members, who have not registered / updated their email address, are requested to register / update the same with the Depository Participant(s) where they maintain their demat accounts.
3) **Manner of casting votes through e-voting:** The Company will be providing remote e-voting facility to all the Members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM. Detailed procedure for casting of votes through remote e-voting/e-voting has been provided in the AGM Notice.
4) **Record Date and Final Dividend:** The Board of Directors at its meeting held on May 10th , 2025 has recommended the final dividend @ Rs.2.50 (50%) per equity share of Rs.5/- each for the financial year ended 31st March 2025 subject to the approval of the members.

Pursuant to Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI Listing Regulations, the Board has fixed Monday, September 15th, 2025 as the record Date for the purpose of determining the eligibility for dividend as recommended by the Board and as may be approved by the members at the ensuing AGM.

In case of any queries, with respect to remote e-voting or e-voting at the AGM, you can address at evoting@nsdl.co.in.

By order of the Board of Directors
For Aarti Pharmalabs Limited
Sd/-JEEVAN MONDKAR
COMPANY SECRETARY AND LEGAL HEAD
Mumbai/ August 19, 2025 ICSI M. NO. A22565

ANDREW YULE & COMPANY LIMITED
(A Government of India Enterprise)
Registered Office: "Yule House", 8, Dr. Rajendra Prasad Sarani, Kolkata - 700 001, CIN : L63090WB1919GOI003229
Ph.: 033 2242-8210/8550; Fax No.: 033 2242-9770
E-mail: com.sec@andrewyule.com; Website: www.andrewyule.com

COMPLETION OF DESPATCH OF NOTICE OF 77TH ANNUAL GENERAL MEETING AND ANNUAL REPORT FOR FY 2024-25

Members are hereby informed that despatch of the Notice convening the 77th Annual General Meeting of the Company on Wednesday, 10th September, 2025 at 11.30 a.m. and the Annual Report for the financial year ended 31st March 2025 to the members of the Company has been completed on 19th August, 2025, in conformity with the regulatory requirements.

Pursuant to the MCA and SEBI Circulars, the Notice calling the 77th AGM along with the Annual Report for the financial year 2024-25 has been sent only in electronic mode to the members whose email addresses are registered with the Company or the Depository Participant(s) on 8th August, 2025.

The AGM Notice along with the Annual Report for the financial year 2024-25 is available on the Company's website at: http://www.andrewyule.com/annual_report.php and on the website of BSE Ltd. (www.bseindia.com). The notice is additionally available on the e-voting website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

In compliance with provisions of the Companies Act, 2013 read with the Rules framed thereunder, duly amended from time to time; SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended and Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, the Resolutions for consideration at the 77th AGM will be transacted through remote e-voting (i.e. facility to cast vote prior to the AGM) and also e-voting during the AGM, for which purpose the services of National Securities Depository Limited (NSDL) have been engaged by the Company.

Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Wednesday, 3rd September, 2025 will be entitled to cast their votes by remote e-voting or e-voting during the AGM. Those who are not members on the cut-off date should accordingly treat the AGM Notice as for information purposes only.

Remote e-voting will commence at 9.00 a.m. on Sunday, 7th September, 2025 and will end at 5.00 p.m. on Tuesday, 9th September, 2025, when remote e-voting will be blocked by NSDL. Members, who cast their votes by remote e-voting, may attend the AGM but will not be entitled to cast their votes once again.

Persons who become Members of the Company after sending the AGM Notice but on or before the cut-off date may write to NSDL at evoting@nsdl.com or to the Company at com.sec@andrewyule.com requesting for user ID and password for remote e-voting or e-voting during the AGM.

Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the 77th AGM.

The Company has appointed Shri Atul Kumar Labh, Practicing Company Secretary (Membership No. FCS 4848), Proprietor of M/s. A. K. Labh & Co., Company Secretaries as the Scrutinizer to scrutinize the e-voting at the 77th AGM and remote e-voting process in a fair and transparent manner.

In case of any query/grievance with respect to remote e-voting, members may refer to the Frequently Asked Questions (FAQs) for Shareholders and remote e-voting user manual for Shareholders available under the 'Downloads' section of NSDL's e-voting website www.evoting.nsdl.com or may contact Mr. Pritam Dutta, Assistant Manager, NSDL at pritamd@nsdl.com/ evoting@nsdl.com or 022 4886 7000.

For Andrew Yule & Co. Ltd.
Sd/-
Place: Kolkata Sucharita Das
Date: 20.08.2025 Company Secretary

ANUROOP PACKAGING LIMITED

CIN: L25202MH1995PLC093625
Registered office: Ambiste (BK) Post Khani Tal Wada, Thane, Maharashtra, India, 421303 **Tel No:** 022 3543 5303
Email id: Info@anurooppackaging.com | **Website:** https://anurooppackaging.com/

NOTICE

Notice is hereby given that the 30th Annual General Meeting (AGM) of members of Anuroop Packaging Limited ("the Company") is scheduled to be held on **Friday, September 12, 2025, at 04:00 P.M.** at the registered office of the Company situated at 105, Ambiste Budruk, Post Khanivali, Taluka – Wada, Palghar, Thane – 421303 in compliance with applicable provisions of the Companies Act, 2013 and SEBI (LODR) Regulation, 2015 and circulars issued thereunder.

The copy of the Notice of AGM along with Annual Report, Form MGT-14 and attendance Slip has been sent to the members, and is also available on the Company's Website i.e. **https://anurooppackaging.com/**, and the website of Stock Exchange, BSE Limited at **www.bseindia.com**. The Company has completed its dispatch by August 19, 2025.

The Company is pleased to provide its members the facility to exercise the Right to Vote by electronic means and the business may be transacted through E-voting services provided by National Securities Depository Limited (NSDL). In compliance with the provisions of Section 108 of the Companies Act, 2013 read with the Rule 20 of the Companies (Management and Administration) Rules, 2014 and in accordance with the Regulation 44 of the SEBI Listing Regulations and Secretarial Standards on General Meeting (SS-2) issued by the Institute of Company Secretaries of India, the Company is providing e-voting facility to its Members, as on the cut-off date i.e. Friday, September 05, 2025, to exercise their right to vote through electronic means on any or all of the businesses specified in the Notice of the AGM. Additionally, the facility of voting through Ballot paper shall also be made available at the AGM and the members attending the meeting in physical, who have not cast their vote by e-voting, shall be able to exercise their right at the meeting.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e. September 05, 2025, may obtain the login ID and password by sending a request at **https://www.evoting.nsdl.com**. The E-voting period commences on **Tuesday, September 09, 2025 at 09:00 A.M** and ends on **Thursday, September 11, 2025 at 5:00 P.M**. Once the vote on the resolution is cast by the member, the member shall not be allowed to change it subsequently. A member may participate in the AGM even after exercising his/her right to vote through e-Voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-Voting before and during the AGM is provided in the Notes to the Notice of the AGM.

The Resolutions proposed will be deemed to have been passed on the date of the Annual General Meeting subject to receipt of the requisite number of votes in favour of the Resolutions. The Voting result will be declared by the Company within two working days from the conclusion of the AGM and such results along with the Scrutinizer's Report will be hosted on the Company's website at **https://anurooppackaging.com/** and at NSDL's website at www.evoting.nsdl.com and also communicated to the website of the Stock Exchanges viz. BSE Limited at www.bseindia.com,. Members who need assistance before or during the AGM, can contact Mr. Rahul Rajbar Assistant Manager, NSDL on telephone no. 022 – 48867000 / 022 – 24997000 or at E-mail ID: evoting@nsdl.co.in.

For Anuroop Packaging Limited.
Mrs. Pooja Ketan Shah
Date : August 20, 2025 Company Secretary
Place : Mumbai Membership No.- A46746

Kirloskar Ferrous Industries Limited
A Kirloskar Group Company
Registered Office: 'One Avante', Level 5, Karve Road, Kothrud, Pune 411038, Maharashtra
CIN: L27101PN1991PLC063223

kirloskar Ferrous

NOTICE TO SHAREHOLDERS REGARDING 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" BY INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY

This is to inform you that, the Investor Education and Protection Fund Authority (IEPF), Ministry of Corporate Affairs, vide its circular dated 16 July 2025 has launched a '100 days' campaign – "Saksham Niveshak" effective from 28 July 2025 till 6 November 2025, targeting all shareholders whose dividends have remained unpaid/unclaimed. As per the directives of the IEPF Authority, Kirloskar Ferrous Industries Limited, has initiated the 100 days campaign – "Saksham Niveshak", for all our shareholders whose dividends have remained unpaid/unclaimed.

Pursuant to the aforesaid circular, you are requested to update your 'Know Your Customer' (KYC) details such as PAN, Email Address, Contact Number, Address, Bank Details and Nomination etc., in order to ensure timely receipt of the dividends declared by the Company directly to your bank accounts and preventing transfer of such dividends and shares to the IEPF.

You may reach out to with requisite documents or any queries related to Updation of KYC or claim of unclaimed dividend to the Company at MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), Registrar and Share Transfer Agent (RTA) within the stipulated period, at the details given below:

MUFG Intime India Private Limited
(formerly known as Link Intime India Private Limited)
Registrar and Share Transfer Agent (RTA)
Unit: Kirloskar Ferrous Industries Limited
Address: Akshay Complex, Block No. 202, 2nd Floor, Off. Dhole Patil Road, Near Ganesh Temple, Pune 411001
Email: pune@in.mpms.mufg.com Tel: 020 - 26161629 / 26160084 Fax: 020 – 26163503

Further, the shareholder may also mark a copy to the designated email ID at kfilinvestor@kirloskar.com

Shareholders holding shares in demat mode may approach their respective Depository Participants (DP) for updating the KYC.

For Kirloskar Ferrous Industries Limited
Sd/-
Date : 19 August 2025 Mayuresh Gharpure
Place : Pune Company Secretary

· Email: kfilinvestor@kirloskar.com · Tel: +91 (20) 69065040
· Website: www.kirloskarferrous.com

"Mark bearing word 'Kirloskar' in any form as a suffix or prefix is owned by Kirloskar Proprietary Limited and Kirloskar Ferrous Industries Limited is the Permitted User"

A VST GROUP ENTERPRISE — VST TILLERS TRACTORS LTD.

CIN- L34101KA1967PLC001706

Registered office: Plot No-1, Dyavasandra Indl Layout, Whitefield Road, Mahadevapura PO., Bengaluru 560 048 Ph: 080 - 67141111
e-mail: vstgen@vsttractors.com. www.vsttractors.com.

NOTICE OF THE 57th ANNUAL GENERAL MEETING (AGM) TO BE HELD THROUGH VIDEO CONFERENCING (VC) OTHER AUDIO VISUAL MEANS (OAVM) AND EVOTING INSTRUCTIONS

1. Shareholders may note that the **57th Annual General Meeting (AGM)** of the Company is scheduled to be held on Wednesday, the **September 10, 2025 at 11.00 a.m.** (IST) through Video Conferencing (VC)/Other Audio Visual Means (OAVM) in compliance with General Circular Nos. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 05, 2020, 02/2021 dated January 13 & 02/2022 dated May 05,2022, 11/2022 dated 28th December 2022, General Circular No. 09/2023 dated September 25, 2023 & General Circular No. 09/2024 dated September 19, 2024 and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact the Ordinary and Special business as set out in the Notice.
2. Company's Regd. Office: Plot No. 1, Dyavasandra Industrial Layout, Whitefield Road, Mahadevapura Post, Bangalore - 560 048 will be considered as the venue for the purpose of the AGM.
3. In compliance with the above Circulars only electronic copies of the Notice of the AGM and Annual Report for the financial year **2024-25** has been sent electronically to those Members of the Company, whose email addresses are registered with the Company/ Depositary Participants(s). The aforesaid documents are also available on the Company's website at www.vsttractors.com as well as on the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The AGM notice is also available at **www.evotingindia.com** on the website of the Central Depository Services (India) Limited (CDSL).
4. The record date for dividend and cut-off date for **e-voting: Wednesday, September 03, 2025.**
5. Members holding shares in physical form or Demat form and have not registered their email address, may procure User ID and Password in the following manner for casting their vote through remote e-voting or e-voting system during the meeting as mentioned in the AGM Notice.

a) In case shares are held in physical mode, by writing to the Company with details of Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to Company on vstagm@vsttractors.com / RTA on irg@integratedindia.in

b) In case shares are held in demat mode by writing to the Company with details of DPID, Client ID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-scanned copy of Aadhar card) to Company on **vstagm@vsttractors.com / RTA on irg@integratedindia.in**.

6. Those members holding shares in physical form, whose email addresses are not registered with the Company, may register their email address by communicating/writing to the Company's Register & Share Transfer Agent ("RTA") M/s. Integrated Registry Management Services Private Limited, No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bangalore – 560003, Tel: +91-80-23460815-818 at **irg@integratedindia.in** along with the copy of the signed request letter mentioning the name and address of the shareholder, Self- attested copy of the PAN card and self-attested copy of any document (e.g. Driving License, Election Identity Card, Passport) in support of the address of the shareholder. The members who are holding shares in demat form can update their email address with their respective Depository Participants.
7. E-voting details:

Members holding shares either in physical form or in dematerialized form as on the cut-off-date i.e., **September 03, 2025**, may cast their vote only through electronically on the ordinary and special business as set out in the notice of AGM through voting system of Central Depository Services (India) Limited (CSDL) from a place other than venue of AGM (remote e-voting).

All members are informed that:

- The Ordinary and the Special business as set out in the notice of **57th AGM** may be transacted only through voting by electronic means:
- The remote e-voting period starts on **September 06, 2025** (from 9.00 am IST) and ends on **September 09, 2025** (up to 5.00 pm IST). The remote e-voting shall not be allowed beyond the said date and time.
- **September 03, 2025**, is the cut- off date for determining the eligibility to vote through remote e-voting or e-voting at AGM dated **September 10, 2025**.
- Any person who acquires the shares of the Company and becomes a member of Company after dispatch of Notice of AGM and holds shares as of cut-off date, i.e. **September 03, 2025,** may obtain the Login ID and password by sending a request to the Company or its RTA at the address/e-mail IDs given below. However, if the member is already registered with CDSL for remote e-voting, then such member shall use the existing user ID and password for casting his/her vote. Members can also log in by using the existing login credentials of the demat account held through Depository Participant registered with NSDL, or CDSL for e-voting facility.
- The instructions for joining the AGM and the manner of participation in the remote e-voting or casting vote through e-voting system during the AGM are provided in the AGM Notice.
- Persons who have acquired shares and became members of the company after the dispatch of the notice and holding shares as on the cut-off date i.e. **September 03, 2025**, may obtain the login ID and password by referring the notice of the Company or by sending an email to **irg@integratedindia.in** by mentioning their Folio No/ DP.ID and Client ID. However, if a person already registered with CDSL for e-voting then existing user ID and password can be used for casting votes.
- The facility of e-voting shall be available at the AGM. The members who have cast their vote by remote e-voting may also attend the AGM but shall not be entitled to cast their vote again in the meeting and a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as e-voting in the AGM.
- Notice of the AGM is also available on the Company's Website i.e. **www.vsttractors.com** and also on CDSL website i.e. **www.evotingindia.com.**
- Only those shareholders, who are present in the AGM through VC/OAVM facility and have not cast their vote on the Resolutions through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system available during the AGM.

In case of any queries members may refer to the Frequently Asked Questions (FAQ) and e-voting manual available at **www.evotingindia.com**, under help section or write an email to **helpdesk.evoting@cdslindia.com. The members may contact Mr. Harish K (Manager), Integrated Registry Management Services Private Limited, No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bangalore – 560003, Tel: +91-80-23460815-818 | email- irg@integratedindia.in**

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to **helpdesk.evoting@cdslindia.com** or call on toll free no. 1800 22 55 33.

for **V.S.T. TILLERS TRACTORS LIMITED**
Place: Bengaluru (Sd/-) **Chinmaya Khatua**
Date : **20/08/2025** Company Secretary

NPST Innovation in every byte

NETWORK PEOPLE SERVICES TECHNOLOGIES LIMITED

Registered office: Off No.427/428/429, A- Wing, NSIL, Lodha Supremus II, Road No.22, Wagle Industrial Estate, Thane (W), Thane - 400604, Maharashtra, India
CIN: L74110MH2013PLC248874, **Tel:** +91 120 4347137
Website: https://www.npstx.com; **Email:** cs@npstx.com

CORRIGENDUM TO NOTICE OF EXTRAORDINARY GENERAL MEETING

Notice is hereby given that **Network People Services Technologies Limited** ("the Company") had issued a Notice dated **August 06, 2025** convening an **Extraordinary General Meeting (EGM)** of the Members of the Company, seeking approval for the preferential issue of **14,46,500 (Fourteen Lakhs Forty-Six Thousand and Five Hundred) fully paid-up equity shares** of face value of ₹10/- each. The said Notice was circulated to all Members in compliance with the provisions of the **Companies Act, 2013**, rules made thereunder, and the applicable provisions of the **SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015** and the **SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018**.

Members are hereby informed that due to **certain omissions and typographical errors** in the original Notice and Explanatory Statement for **Item No. 1 – Preferential Issue of Equity Shares of the Company**, a **Corrigendum** has been issued. Accordingly, the following sections of the Explanatory Statement shall stand changed and be read in accordance with the Corrigendum:

1. Objects of the Preferential Issue
9. Shareholding Pattern of the Company before and after the Preferential Issue
11. Names of the Proposed Allottees and post-issue shareholding, including identity of ultimate beneficial owners and change in control, if any
12. Lock-in Period
18. Disclosures specified in Schedule VI of SEBI ICDR Regulations (wilful defaulter / fraudulent borrower status)
19. Report of Registered Valuer
21. Holding of Shares in Demat Form

The Corrigendum forms an **integral part of the Notice dated August 06, 2025** and should be read in conjunction therewith. Except for the changes stated in the Corrigendum, all other contents of the EGM Notice remain **unchanged**. This corrigendum is available on the websites of NSE (www.nseindia.com), BSE (www.bseindia.com) and on the company website www.npstx.com/investor-desk/notices-announcement

For Network People Services Technologies Limited
Sd/-
Place: Thane **Chetna Chawla**
Date: 19.08.2025 **Company Secretary and Compliance Officer**

POST OFFER PUBLIC ADVERTISEMENT TO THE EQUITY SHAREHOLDERS OF
THE PATNA ELECTRIC SUPPLY COMPANY LIMITED
Registered Office: 3, Khetra Das Lane, 1st Floor, Kolkata- 700 012, **Tel. No.:** +91 8420573436,
CIN: L40109WB1956PLC023307, **Email:** pescico@gmail.com, **Website:** www.patnaelectricsupplycompany.com

Open Offer for acquisition of 96,03,178 (Ninety-Six Lakhs Three Thousand One Hundred and Seventy-Eight) fully paid-up equity shares of face value of Rs. 5/- each, representing 26.00% of the total expanded equity and voting share capital of M/s. The Patna Electric Supply Company Limited (hereinafter referred to as "**PESCL**" or the "**Target Company**") at an Offer Price of Rs. 5/- (Rupees Five Only) per equity share by M/s. AKS Indemnity Services LLP and M/s. AKS Indemnity Project LLP (hereinafter collectively referred to as the "**Acquirers**").

This Post Offer Public Advertisement is being issued by M/s. VC Corporate Advisors Private Limited, being the Manager to the Offer, on behalf of the Acquirers, in connection with the Open Offer made by the Acquirers, pursuant to and in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ["**SEBI (SAST) Regulations, 2011**"].

This Post Offer Public Advertisement should be read in continuation of and in conjunction with the Public Announcement ("**PA**") dated March 12, 2025, Detailed Public Statement ("**DPS**") dated March 19, 2025 as published in The Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Mumbai Lakshadeep (Marathi daily) Mumbai edition and Arthik Lipi (Bengali daily) Kolkata edition on March 20, 2025, Draft Letter of Offer ("**DLOF**") dated March 27, 2025 and the Letter of Offer ("**LOF**") dated July 05, 2025, Recommendation of Independent Directors of the Target Company dated July 14, 2025 as published on July 15, 2025 and Offer Opening Public Announcement Cum Corrigendum to the DPS & Letter of Offer dated July 17, 2025 as published on July 17, 2025, in the aforementioned newspapers. This Post Offer Advertisement is being published in all the newspapers in which the DPS and the Offer Opening Public Announcement Cum Corrigendum to the DPS & Letter of Offer was published. Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer :

1.	**Name of the Target Company**	:	The Patna Electric Supply Company Limited
2.	**Names of the Acquirers ~~and PACs~~**	:	1. AKS Indemnity Services LLP 2. AKS Indemnity Project LLP [There are no PACs with the Acquirers]
3.	**Name of Manager to the Offer**	:	VC Corporate Advisors Private Limited
4.	**Name of Registrar to the Offer**	:	Niche Technologies Private Limited
5.	**Offer details:**		
	a) Date of Opening of the Offer	:	Friday, July 18, 2025
	b) Date of Closing of the Offer	:	Thursday, July 31, 2025
6.	**Date of Payment of Consideration**	:	Thursday, August 14, 2025
7.	**Details of the Acquisition**		

Sr. No.	Particulars	Proposed in the Offer Document	Actual
7.1.	**Offer Price**	Rs. 5/- per equity share	Rs. 5/- per equity share
7.2.	**Aggregate number of shares tendered**	96,03,178	1,47,408
7.3.	**Aggregate number of shares accepted**	96,03,178	1,47,408
7.4.	**Size of the Offer (Number of shares multiplied by Offer price per share)**	Rs. 4,80,15,890/-	Rs. 7,37,040/-
7.5.	**Shareholding of the Acquirers ~~and PAC~~ before Share Purchase Agreement (SPA) and Public Announcement (PA)**		
	• **Number**	Nil	Nil
	• **% of Fully Diluted Equity Share Capital**	Not Applicable	Not Applicable
7.6.	**Shares Acquired by way of SPA**		
	• **Number**	2,56,988	2,56,988
	• **% of Fully Diluted Equity Share Capital**	2.46%*	0.70%**
7.7.	**Equity Shares allotted to the Acquirers on March 12, 2025, pursuant to exercise of equity convertible warrants**		
	• **Number of equity shares allotted pursuant to exercise of equity convertible warrants**	2,65,00,000	2,65,00,000
	• **% of Fully Diluted Equity Share Capital****	71.75%	71.75%
7.8.	**Shares Acquired by way of Open Offer**		
	• **Number**	96,03,178	1,47,408
	• **% of Fully Diluted Equity Share Capital****	26.00%	0.40%
7.9.	**Shares acquired after Detailed Public Statement**		
	• **Number of shares acquired** • **Price of the shares acquired** • **% of the shares acquired**	Not Applicable	Not Applicable
7.10.	**Post Offer shareholding of the Acquirers ~~and the PACs~~**		
	• **Number**	3,63,60,166	2,69,04,396
	• **% of Fully Diluted Equity Share Capital****	98.44%	72.84%
7.11.	**Pre and Post Offer shareholding of Public Shareholders (other than Acquirers)**		

Particulars	Pre-Offer*	Post Offer**	Pre-Offer*	Post Offer**
• **Number**	1,01,78,312	5,75,134	1,01,78,312	1,00,30,904
• **% of Fully Diluted Equity Share Capital**	97.54%	1.56%	97.54%	27.16%

**Calculated on the basis of pre-conversion of 2,65,00,000 equity convertible warrants, i.e., 1,04,35,300 equity shares which includes 95,00,000 equity shares allotted by the Board of Directors of the Target Company at their board meeting held on March 03, 2025, pursuant to exercise of option for conversion of 95,00,000 equity convertible warrants into equity shares of PESCL by the warrant holders belonging to non-promoter category.*

***Calculated on the basis of Expanded equity & voting share Capital of the Target Company, i.e., 3,69,35,300 equity shares after conversion of the entire equity convertible warrants (including 2,65,00,000 equity convertible warrants allotted to the Acquirers).*

8. The equity shares to be acquired under the Share Purchase Agreement, as well as the equity shares allotted upon conversion of equity convertible warrants under the Preferential Issue, have not yet been transferred or allotted in the name of the Acquirers. Furthermore, the equity shares tendered in the Open Offer are being held in a separate escrow demat account, in compliance with Regulation 22(2A) of the SEBI (SAST) Regulations, 2011.
9. The Acquirers accept full responsibility for the information contained in this Post Offer Public Advertisement and also for the fulfillment of his obligations as laid down in the SEBI (SAST) Regulations, 2011.
10. A copy of this Post Offer Public Advertisement will be available on the websites of SEBI i.e., **www.sebi.gov.in**, MSEI at **www.msei.in**, CSE at **www.cse-india.com** and the registered office of the Target Company.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS:

VC Corporate Advisors Private Limited
CIN: U67120WB2005PTC106051
SEBI REGN. No.: INM000011096
Validity of Registration: Permanent
(Contact Person: Ms. Urvi Belani / Mr. Premjeet Singh)
31, Ganesh Chandra Avenue, 2nd Floor, Suite No.- 2C, Kolkata-700 013
Tel. No.: (033) 2225 3940
Email: mail@vccorporate.com
Website: www.vccorporate.com

Niche Technologies Private Limited
CIN: U74140WB1994PTC062636
SEBI REGN. No.: INR000003290
Validity of Registration: Permanent
(Contact Person: Mr. Ashok Sen)
3A, Auckland Place, 7th Floor, Room No. 7A & 7B, Kolkata- 700017
Tel. No.: (033) 2280 6616/ 17/ 18
Fax No.: (033) 2280 6619
Email ID: nichetechpl@nichetechpl.com
Website: www.nichetechpl.com

On behalf of the Acquirers:

For AKS Indemnity Services LLP
Sd/-
Tanish Sharma
Designated Partner
DIN: 09503098

For AKS Indemnity Project LLP
Sd/-
Tanish Sharma
Designated Partner
DIN: 09503098

Place : Kolkata **Date : 19.08.2025**